

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 45/KB/2018

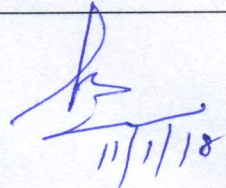
**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th January 2018, 10.30 A.M

Name of the Company	Indian Overseas Bank -Vs- D C Industrial Plant Services Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr R. C. Prasad, ADV
Mr. Manoj Kabi ADV
Mr. B. Prasad ADV

Indian Overseas Bank
Financial Credit


11/1/18

ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Financial creditor has filed this petition u/s. 7 of the Insolvency and Bankruptcy Code, 2016. As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the financial creditor for effective service on the corporate debtor. Financial creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 01/02/2018 for admission.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)